DETAILED PUBLIC STATEMENT (DPS) FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

YKM INDUSTRIES LIMITED

IN TERMS OF REGULATION 13(4), 14(3) AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMMENDMENTS THERETO

CIN: L05001TN1994PLC028263

Registered Office: 4, Java lakshmipuram, First Street, Nungambakkam, Chennai, Tamil Nadu - 600034; Tel No: 044-52113810, 52113820, 30908214; Fax No: 044-28212494 ; Email Id: ykmindustrieslimited@gmail.com; Contact Person: D. Sadasivam - Company Secretary; Website: www.ykmindustries.com

OPEN OFFER ("OFFER") FOR ACQUISITION OF 11.67.374 EQUITY SHARES OF FACE VALUE ₹ 10/- EACH REPRESENTING 26.00% OF THE TOTAL FULLY PAID-UP EQUITY SHARE CAPITAL ("VOTING SHARE CAPITAL") OF YKM INDUSTRIES LIMITED ("TARGET COMPANY"/ "YKM"/The "COMPANY) AT AN OFFER PRICE OF ₹ 13/- EACH TO THE PUBLIC SHAREHOLDERS OF THE COMPANY FYMR. ANIL JAIN ("ACQUIRER 1"); MRS. DIMPLE JAIN ("ACQUIRER 2"); MRS. UGAM DEVI JAIN ("ACQUIRER 3") AND SHERISHA TECHNOLOGIES PRIVATE LIMITED ("ACQUIRER 4") (COLLECTIVELY REFERRED TO AS THE "ACQUIRERS").

This Detailed Public Statement ("DPS") is being issued by Keynote Corporate Services Limited, the Manager to the Offer ("Manager"), for and on behalf of Acquirers, in compliance with Regulation 13(4), 14(3) and 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI ("SAST) Regulations"/"Takeover Regulations"). The Public Announcement ("PA") of open offer was filed with BSE Limited ("BSE") and with Securities and Exchange Board of India ("SEBI") on April 11, 2018 and sent to the Target Company at its registered office through letter dated April 11, 2018 in terms of Regulation 3(1) and 4 of SEBI (SAST) Regulations.

- ACQUIRERS, SELLERS, TARGET COMPANY AND OFFER
- Α. Details of the Acquirers: A.1 Mr. Anil Jain ("Acquirer 1")
- Mr. Anil Jain, son of Tarachand Jain, aged 41 years, is residing at 151, Habibullah Road, T. Nagar, A.1.1 Chennai – 600017. He is a Commerce Graduate and has 24 years of experience in Renewable energy and Refrigerant gas business sector
- A.1.2 As on date of DPS, Mr. Anil Jain does not hold any share in the Target Company. However, pursuant to Share Purchase Agreement dated April 11, 2018 ("SPA") he proposes to acquire 6,31,930 equity shares of Face Value ₹10/- each representing 14.07% of the fully paid-up Equity Share Capital of the Target Company at ₹10/- per Equity share.
- A.1.3 The net worth of Mr. Anil Jain is ₹64.81 cores as on December 31, 2017 as certified vide certificate dated March 07, 2018 issued by Mr. Vinod R (Membership No.: 214143) having his office situated at 26/45, Aspiran Garden, 1st Street, Kilapauk Garden, Chennai – 600010; Mob. No.: +91 9841727642, Email id.: cbevin@gmail.com
- A.1.4 Mr. Anil Jain is a director in Laundry Project India Private Limited. Ilove Diamonds Private Limited. Refex Energy Limited. Sun Telematics Private Limited, Jain International Trade Organization, Refex Industries Limited, Best and Crompton Pumps Private Limited, Jain International Trade Organization, Refex Industries Limited, Best and Crompton Private Limited ("Acquirer 4"). He is also a promoter in Refex Industries Limited and Refex Energy Limited.

A.2 Mrs. Dimple Jain ("Acquirer 2")

- A.2.1 Mrs. Dimple Jain, wife of Mr. Anil Jain, aged 38 years, is residing at 151, Habibullah Road, T. Nagar, Chennai 600017. She is a Commerce Graduate and has 10 years of experience in Stainless Steel Sector and in running Art Galleries A.2.2 As on date of DPS, Mrs. Dimple Jain does not hold any share in the Target Company. However, pursuant to Share
- Purchase Agreement dated April 11, 2018 ("SPA") she proposes to acquire 2,24,495 equity shares of Face Value ₹ 10/- each representing 5.00% of the fully paid-up Equity Share Capital of the Target Company at ₹ 10/- per Equity share.
- The net worth of Mrs. Dimple Jain is ₹ 11.22 Crores as on December 31, 2017 as certified vide certificate dated March 07, 2018 issued by Mr. Vinod R (Membership No.: 214143) having his office situated at 26/45, Aspiran Garden, 1st Street, A.2.3 Kilapauk Garden, Chennai - 600010; Mob. No.: 9841727642, Email id.: cbevin@gmail.com.
- A.2.4 Mrs. Dimple Jain is a director in Pavitra Mall Management Company Private Limited, Refex Wind Power Private Limited, Refex Solar Power Private Limited, Refex Hydro Power Private Limited, Vituza Solar Energy Limited, Sourashakthi Energy Private Limited, Athenese Energy Private Limited, Nisa Renew Energy Private Limited, Flaunt Solar Energy Private Limited, Sherisha Agro Private Limited, Pavagada Farms Private Limited, Pavagada Processing Industries Private Limited, Sherisha Farms Private Limited, STPL Horticulture Private Limited, Sherisha Agriculture Private Limited and Sherisha Technologies Private Limited ("Acquirer 4")
- Mrs. Ugam Devi Jain ("Acquirer 3") A.3
- A.3.1 Mrs. Ugam Devi Jain, wife of Mr. Tarachand Jain, aged 61 years, is residing at 151, Habibullah Road, T. Nagar, Chennai– 600017.
- A.3.2 She is a partner at Bombay Metals.
- A.3.3 As on date of DPS, Mrs. Ugam Devi Jain does not hold any share in the Target Company. However, pursuant to Share Purchase Agreement dated April 11, 2018 ("SPA") she proposes to acquire 2,24,495 equity shares of Face Value ₹ 10/- each representing 5.00% of the fully paid-up Equity Share Capital of the Target Company at ₹ 10/- per Equity share
- A.3.4 The net worth of Mrs. Ugam Devi Jainis ₹ 5.30 Crores as on December 31, 2017 as certified vide certificate dated March 07, 2018 issued by Mr. Vinod R (Membership No.: 214143) having his office situated at 26/45, Aspiran Garden, 1st Street, Kilapauk Garden, Chennai – 600010; Mob. No.: 9841727642, Email id.: cbevin@gmail.com.

Sherisha Technologies Private Limited (STPL) ("Acquirer 4") A.4

- A.4.1 STPL was originally incorporated as Ranka & Sanghavi Housing Private Limited on October 1, 2002 under the Companies Act, 1956 with the Registrar of Companies; Tamil Nadu. The Company later changed its name to Sherisha Technologies Private Limited and obtained a fresh Certificate of Incorporation on 17th July, 2003. The CIN number of STPL is U74110TN2002PTC049676.
- A.4.2 STPL is presently engaged in trading of all kinds of solar accessories and solar equipments and Consultancy and advisory services on transmission line of electricity. STPL also imports, exports, manufactures and assembles air-conditioners (Ac's) and its spare parts and equipments.
- A.4.3 The registered office of STPL is situated at 1/171, old Mahabalipuram road, Thiruporur-603110, Kanchipuram District.
- A.4.4 STPL has been promoted by Mr. Anil Jain (Acquirer 1) and Mr. Tarachand Jain.
- A.4.5 The equity shares of STPL are not listed on any stock exchange.
- A.4.6 As on date of DPS neither STPL nor its directors and key employees have any interest in the Target Company. However, pursuant to Share Purchase Agreement dated April 11, 2018 ("SPA") STPL proposes to acquire 17,95,960 equity shares of Face Value ₹ 10/- each representing 40.00% of the fully paid-up Equity Share Capital of the Target Company at ₹ 10/per Equity Share.
- A.4.7 The financial information of STPL based on the audited financial statements for the Financial Year (FY) ended March 31, 2017. March 31, 2016 and March 31, 2015 and financial statement subjected to limited review of Statutory Auditor, for the t month period ended November 30, 2017 are as follow

		()				
Particulars	Eight Months Period Ended on November 30, 2017	Financial Year Ended on March 31, 2017	Financial Year Ended on March 31, 2016	Financial Year Ended on March 31, 2015		
Total Revenue (including other income)	2615.45	2682.63	890.77	1118.46		
Profit After Tax	76.62	53.98	14.45	15.64		
Equity Capital	29.97	29.97	29.97	29.97		
Reserves & Surplus	584.14	507.52	453.53	439.08		
Earnings Per Share ("EPS") in ₹	25.56	18.01	4.82	5.22		
Net worth/Shareholder's Fund	614.11	537 49	483 51	469.05		

A.4.8 Networth of Sherisha Technologies Private Limited is ₹ 6.14 Crores as on November 30, 2017 as certified vide certificate dated March 13, 2018 issued by S.M.Manish Bhurat Chartered Accountant (Membership No.: 228297) having his office situated 197/C, Melpadi Muthu Naicken Street, Nangambakkam, Chennai – 600 034 ; Mob. No.:+91 98415 50109 Email id.: manish_1687@yahoo.com.

A.5 Other Details of the Acquirers

- A.5.1 Acquirer 1 (Mr. Anil Jain) is the son of Acquirer 3 (Mrs. Ugam Devi Jain) and Acquirer 1 (Mr. Anil Jain) is the husband of Acquirer 2 (Mrs. Dimple Jain).
- A.5.2 The Acquires have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended (the "SEBI Act") or under any other regulations made under the SEBI Act. A.5.3 The Acquirers are not part of any group.
- A.5.4 There are no persons Acting in Concert with the Acquirers in relation to the Offer within the meaning of 2(1)(q)(1) of the SEBI (SAST) Regulations.
- В. Details of Seller

B.1. The	following are details o	f the 'sellers'.				
Sr. No.	Name of the Seller	Nature of Entity	Listed/ Unlisted	Address	Rights i	olding/ Voting n the Target ny prior to the action
					No. of equity shares (Sale Shares)	% of fully paid up equity share capital
1	Y Meera Reddy	Individual	N.A	4, Jayalakshmipuram,	24,16,460	53.82

- To the best of the knowledge of the Acquirers, as on date of DPS there are no statutory approvals or other approvals required to implement the open offer other than indicated in section VI of this DPS. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would also be subject to the receipt of such other D.5 statutory approvals The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of regulation 23 of SEBI (SAST) Regulations, 2011. In the event of withdrawal, a public announcement will be made within two working days of such withdrawal, in the same newspapers in which this DPS has been published.
- The Offer is not conditional on any minimum level of acceptance by the Public Equity Shareholders of the Target Company in terms of Regulation 19(1) of the SEBI (SAST) Regulations. D.6
- This is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- There are no conditions in the underlying agreement i.e. Share Purchase Agreement (SPA) dated April 11, 2018 between the selling shareholders and the acquirers, the meeting of which are outside the reasonable control of Acquirers, and in D.8 view of which the Offer might be withdrawn under regulation 23 of the SEBI (SAST) Regulations, 2011.
- The Acquirers currently do not have any intention to alienate, whether by way of sale, lease, encumbrance or otherwise Ε. any material assets of the Target Company or its Subsidiaries, other than in ordinary course of business, for a period of two years following completion of the offer. The Acquirers further undertake that in the event of such alienation of assets of Target Company, such alienation shall not be undertaken without a special resolution passed by shareholders of the Target Company, by way of postal ballot, wherein the notice for such postal ballot shall inter alia contain reasons as to why such alienation is necessary.
- As per the terms of the Share Purchase Agreement, the Acquirers shall acquire from the sellers 28,76,880 Equity Shares of face value ₹ 10/- each at par of the Target Company being 64.07% of the fully paid-up Equity Share Capital/Voting Capital of the Target Company. This Open Offer is being made for an acquisition of 11,67,374 Equity Shares having face value of ₹ 10/- each representing 26.00% of the fully paid-up Equity Share Capital of the Target Company at an offer price of ₹13/-(Rupees Thirteen only) each to the Eligible Equity Shareholders. Assuming full acceptance, the post offer holding of the acquirers would be 90.07% and the public shareholding would be 9.93%. Pursuant to Regulation 38 of the SEBI (Listing Obligations and Disclosure Beourigments). 2015 read with Publics 140, and 140, of the Societies Contract (Beoultion). Dobligations and Disclosure Requirements), 2015 read with Rules 19(2) and 13A of the Securities Contract (Regulation) Rules, 1957, (the "SCRR") as amended wherein a Listed entity is required to maintain at least 25% public shareholding (the "Minimum Public Shareholding"), as determined in accordance with SCRR, on a continuous basis for listing, the Acquirers hereby undertakes in terms of Regulation 7 (4) of the SEBI (SAST) Regulations that the public shareholding in the Target Company will be enhanced, in such manner and within the time period specified in the SCRR, such that the Target Company complies with the required Minimum Public Shareholding.
- The Manager to the Offer i.e. Keynote Corporate Services Limited does not hold any Equity Shares in the Target Company G as on the date of appointment to act as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date on which the payment of consideration to the shareholders who have accepted the Open Offer is made, or the date on which the Open Offer is withdrawn as the case may be

BACKGROUND TO THE OFFER

The Acquirers have entered into a Share Purchase Agreement dated April 11, 2018 ("SPA") with the with the existing A Promoter/Promoter Group (the "Selling Shareholder"/"Seller") to acquire the entire shareholding held by them i.e 28,76,880 equity shares of face value ₹ 10/- each at par, representing 64.07% of the fully paid-up Equity Share Capital of the Target Company and seeks control over the Target Company.

Pursuant to the SPA, the Acquirers are making an Open Offer in terms of Regulation 3 (1) & 4 of SEBI (SAST) Regulations to the Eligible Shareholders of the Target Company to acquire 11,67,374 Equity Shares representing 26% of the fully paid-up Equity Share Capital/Voting Capital of the Target Company at a price of ₹ 13/- (Rupees Thirteen only) per Equity Share payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer that will be sent to the Public Shareholders of the Target Company

- The Offer Price is payable in cash, in accordance with Regulation 9(1) of SEBI (SAST) Regulations, 2011.
- The salient features of SPA are as follows

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(₹ in Lakhs expect FPS)

- Sellers hereby declare that they have full authority and power to sell the 'Shares' and the said shares are free from all
 encumbrances, charges, liens and are not subject to any pre-emptive rights. The sellers had not entered into any
 agreement for sale in respect of sale of shares with any other person nor there are outstanding warrants or options in agreements of the sellers had be obtained by the sellers had acquired any second had been the sellers had acquired any shares in the company. None of the sellers had acquired any shares in the company during preceding 12 months prior to the SPA agreement
- 2. The selfers have agreed to self to the Acquirers and the Acquirers have agreed to purchase the entire shareholding i.e. 28,76,880 equity shares of face value ₹ 10/- each of the company representing 64.07% of the fully paid-up equity share capital and voting capital of the Company.
- 3. The Purchase price for the Sale Shares shall be ₹ 10/- (Rupees Ten Only) per share and the total consideration amount The holicity of the state of th
- escrow account and the Acquirer (purchaser) will deposit an amount of ₹ 50,00,000/- (Rupees Fifty Lakhs only) of the total consideration, in the escrow account in 21 working days from the date of detailed public statement subject to and upon the receipt of the approval from SEBI as mentioned in Clause 3.1(b) below, whichever is later. The balance consideration shall be paid by the Acquirers to the seller into their designated bank accounts through electronic fund transfer simultaneously with the release of earnest money deposit to sellers. The particulars of such banks shall be furnished to the Acquirers not less than 24 hours prior to the time of release of such amount. The Parties shall appoint an escrow agent to hold the aforesaid amount and enter into suitable escrow agreement in connection with the release of earnest money deposits towards the purposes stated in the agreement.
- 5. The Acquirers Shall, on date of closing, cause the company to pass the necessary resolution at a general meeting of the shareholders to change the name of the company subject to necessary statutory approvals and cause the company to shift the registered office from the present location to another premises identified by the Acquirer by passing the with all relevant resolution of board of directors in relation to thereto, and file E-Forms with Ministry of Corporate Affairs along with all relevant resolution, effecting the change of name and location of registered office of the company.
- The Parties hereby agree that Acquirers subject to the compliance of various statutory laws/obligation if any, shall be entitled to appoint its representative on the board of directors of the target company after expiry of 15 working days from the date of detailed public statement on deposit of 100% of the consideration payable to public shareholder, in the Escrow Account in terms of provision of 24(1) read with Regulation 17 of Takeover Regulation.
- In case of non-compliance of any of the provisions of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, by either of the parties, this Share Purchase Agreement shall not be acted upon by Sellers and/or Acquires.

D. **OBJECT AND PURPOSE OF ACQUISTION**

The Acquirers intend to acquire the Shares/Voting Rights accompanied with change in management and control of the Target Company. The Target Company has envisaged to diversify into Real Estate & development of Infrastructure Projects. Acquirers through this proposed acquisition of YKM, proposes to take this forward & start Real Estate & Construction activities in YKM.

III. SHAREHOLDING AND ACQUISITION DETAILS

The present and proposed shareholding of the Acquirers in the Target Company and details of their acquisition are as

Details		Jain iirer 1")		uirer 2") ("Acquirer 3") Technologies Sh		("Acquirer 2") ("Acquirer 3") Technologies Share Private Limited (Acq				("Acquirer 3") Technologies Private Limited		Shareh	Total hareholding (Acquirers)	
	No. of Equity Shares	% of Paid Up Equity Share Capital	No. of Equity Shares	% of Paid Up Equity Share Capital	No. of Equity Shares	% of Paid Up Equity Share Capital	No. of Equity Shares	% of Paid Up Equity Share Capital	No. of Equity Shares	% of Paid Up Equity Share Capital				
Share holding as on PA date	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil				
Shares agreed to be acquired under SPA	6,31,930	14.07%	2,24,495	5.00%	2,24,495	5.00%	17,95,960	40.00%	28,76,880	64.07%				
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil				
*Shares proposed to be acquired in the open offer	9,42,879	21.00%	Nil	Nil	Nil	Nil	2,24,495	5.00%	1,167,374	26.00%				
**Post Offer share holding (On diluted basis as on 10th working day after closing of tendering period)	15,74,809*	35.07%	2,24,495	5.00%	2,24,495	5.00%	20,20,455	45.00%	4,044,254	90.07%				

Particulars	As on March 31, 2017	As on December 31, 2017	
Book Value (per equity share)	₹ 10.23/-	₹ 10.11	1
Return on Networth	N.A.*	N.A*	
Trading Multiple	N.A.*	N.A*	
*The company has made losses for	r the referred period and h	ence the same is	

- not applicab In view of the above parameters, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of ₹ 13/- (Rupees d) Thirteen only) per equity share being the highest price of above is justified
- There has been no corporate action in the Target Company warranting adjustment of relevant price parameters. e)
- As on date of this DPS, there has been no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulation 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011, which are required to be fulfilled for the said revision in the Offer Price or Offer Size.
- If the Acquirers acquire or agree to acquire any Equity Shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of SEBI (SAST) Regulations, 2011. g) Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.
- If the Acquirers acquire Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition h) price and the Offer Price, to all Public Equity Shareholders whose shares have been accepted in the Offer within sixty days from the data of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations, 2011, or pursuant to Delisting Regulations, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.
- If there is any revision in the Offer Price on account of future purchases/competing offers, such revision will be done only up to the period prior to three (3) working days before the commencement of the tendering period of this Open Offer in accordance with Regulation 18(4) and Regulation 18(5) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers shall (i) make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, BSE Limited and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders who's Equity Shares are accepted under the Open Offer.

FINANCIAL ARRANGEMENTS

- Assuming full acceptance, the maximum consideration payable under this Offer shall be₹15,175,862/-(Rupees One Crore Fifty One Lakhs Seventy Five Thousand Eight Hundred and Sixty two only).
- As a security for the performance of its obligations under Regulation 17 of the SAST Regulations, the Acquirers have opened an Escrow Account (the "Escrow Account") with Kotak Mahindra Bank Limited having its branch office at Mittal court Nariman Point, Mumbai and registered office at 2nd Floor,27BKC, Plot No. C-27,6 Block, Bandra Kurla Complex, Bandra (East), Mumbai-400 051 (hereinafter referred to as the "Escrow Bank") in the name and the style "Escrow Account – YKM Industries Ltd. – Open Offer " and has deposited an amount of ₹ 37,93,970/- (Rupees Thirty Seven Lakhs Ninety Three Thousand Nine Hundred and Seventy only) being 25% of the consideration payable under this Offer (assuming full acceptance).
- The Acquires have empowered the Manager to the Offer to realize the value of the aforesaid Escrow Account in terms of the Regulation 17 of SEBI (SAST) Regulations.
- In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow Amount shall be computed on the revised consideration calculated at such revised offer price or offer size and any additional amounts required will be funded by the Acquirers, prior to effecting such revision, in terms of Regulation 17(2) of the Takeover Regulations.
- The Acquirers have adequate and firm financial arrangements to implement the Offer in accordance with the Regulations. The Open Offer obligations shall be met by the Acquirers through Internal sources and no borrowings from any bank and/ or financial institutions are envisaged.
- Mr. R. Vinod, (membership no. 214143), Proprietary, Chartered Accountants, having his office situated at 26/45, Aspirar 6 Garden, 1st Street, Kilapauk Garden, Chennai - 600010, Mob. No.: 9841727642; vide his certificate dated March 16, 2018 has certified that Anil Jain, Dimple Jain and Ugam Devi Jain have adequate financial resources as on December 31, 2017 to fulfill all the obligations under SEBI (SAST) Regulations.
- Mr. S.M.Manish Bhurat Chartered Accountant (Membership No.: 228297) having his office situated 97/C, Melpadi Muthu 7. Naicken Street, Nangambakam, Chennai – 600 034; Mob. No.: 191 98415 50109, Email id.: manish_1687@yahoo.com vide certificate dated March 07, 2018 has certified that Sherisha Technologies Private Limited("STPL") has adequate financial resources as on November 30, 2017 to fulfill all the obligations under SEBI (SAST) Regulations.
- Based on the aforesaid financial arrangements and on the confirmation received from the Escrow Banker and the certificate received from Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations, 2011. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligation VI.

STATUTORY AND OTHER APPROVALS

- As on date of this DPS, to the best of the knowledge of the Acquirers, there are no statutory or other approvals required to complete this Offer. If any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals. The Acquirer will not proceed with the Offer in the event that such statutory approvals becoming applicable prior to completion of the Offer are refused in terms of Regulation 23 (1) of SEBI (SAST) Regulations, 2011. In the event of withdrawal, the Acquirer (through manager to the offer) shall within 2 Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of SEBI (SAST) Regulations, 2011.
- Non-Resident Indians ("NRIs") and Overseas Corporate Bodies ("OCBs") holders of Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them pursuant to the Offer (including without limitation, the approval from the Reserve Bank of India "RBI") or the Foreign Investment Promotion Board ("FIPB")) and submit such approvals, along with the other documents required in terms of the Letter of Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, Foreign Portfolio Investors ("FPIs"), Qualified Foreign Investors ("QFIs") and Foreign Institutional Investors ("FIIs")) required any approvals (including from the RBI or the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit the previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to the Offer, along with the other documents required to be tendered to accept the Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in the Offer.
- Where any statutory approval extends to some but not all of the Eligible Shareholders, the Acquirers shall have the option to C. make payment to such Eligible Shareholders in respect of whom no statutory approvals are required in order to complete this Offe
- Subject to the receipt of statutory and other approvals, if any, the Acquirers shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the tendering period to those D. Eligible Shareholders whose share certificates and/or other documents are found valid and are in order and are accepted for acquisition by the Acquirers
- In terms of Regulation 18(11) of the SEBI (SAST) Regulations, the Acquirers shall be responsible to pursue all statutory approvals required by the Acquirers in order to complete the Open Offer without any default, neglect or delay, including RBI E. approval under FEMA regulations for shares tendered by non-resident shareholders.
- In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or the failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Eligible Shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations.
- The Acquirers will have the right not to proceed with the Offer in accordance with Regulation 23 of the SEBI (SAST) G. Regulations. In the event of withdrawal of the Offer, a public announcement will be made (through the Manager to the Offer stating the grounds and reasons for the withdrawal of the Offer in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, within two working days of such withdrawal in the same newspapers in which the DPS has been published and such public announcement will also be sent to the Stock Exchanges, SEBI and the Target Company at its registered

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Day and Date
Issue of Public Announcement (PA)	Wednesday, April 11, 2018
Publication of Detailed Public Statement in the newspapers	Wednesday, April 18, 2018
Last date of filing draft letter of offer with SEBI	Wednesday, April 25, 2018
Last date for public announcement for competing offer(s)	Thursday, May 11, 2018
Last date for receipts of comments from on draft letter of offer (in the event SEBI has not	
sought clarifications or additional information from the Manager to the Offer)	Friday, May 18, 2018
Identified Date*	Tuesday, May 22, 2018
Date by which Letter of Offer to be dispatched to Public Equity Shareholders	Tuesday, May 29, 2018
Last date for upward revising the Offer price and/or the offer size	Thursday, May 31, 2018
Last Date by which the committee of the Independent directors of the Target Company shall give its recommendation	Friday, June 01, 2018
Advertisement of schedule of activities for Open offer, status of statutory and other approvals in newspaper and sending to SEBI, Stock Exchanges and Target Company at its	
registered office.	Monday, June 04, 2018
Date of commencement of Tendering Period (Offer Opening Date)	Tuesday, June 05, 2018
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, June 18, 2018

	Total			,	28,76,880	64.07
				3rd Street, Central Avenue, Magunta Layout, Nellore- 524 003. Andhra Pradesh.		
3	A. H.Kishore	Individual	N.A	D.NO.24-7-76,	1,28,810	2.87
	TWITT Tasoona	manada	N.A	1st Street, Nungambakkam, Chennai-600 034, Tamil Nadu	0,01,010	7.00
2	YMR Prasoona	Individual	N.A	Chennai-600 034, Tamil Nadu 4, Jayalakshmipuram,	3,31,610	7.38

B.2. All the sellers mentioned above have confirmed that they have not been prohibited by SEBI from dealing in securities, in rms of directions issued under Section 11B of the SEBI Act or any other regulations made under the SEBI Act B.3. All the sellers mentioned above form part of Promoter and Promoter Group of the Target Company.

Details of the Target Company C.

- C.1 YKM INDUSTRIES LIMITED ("YKM" or "Target Company") was incorporated on August 4, 1994 as "Scanet Acqua Exports Limited" at Tamil Nadu as a public Limited Company under the Companies Adt, 1956. The name of the Company was changed from "Scanet Acqua Exports Limited" to "Scanet Exports Limited" and further to "Verticle 7.Com Limited". The name of the company was again changed from "Verticle 7.Com Limited" to "Scanet Exports Limited" and subsequently to "YKM Industries Limited" and fresh certificate of incorporation consequent to change of name was obtained on September 11, 2007 from Registrar of Companies, Tamil Nadu, Chennai,
- C.2 The registered office of YKM is situated at 4, Jayalakshmipuram, First Street, Nungambakkam, Chennai, Tamil Nadu, 600034
- C.3 The Company was carrying on the business of Agua Culture, including exporting of various types of fishes. The Company has proposed to diversify & carry on the business of development of infrastructure projects. Since Financial Year 2009-10, the Company has not carried on any business.
- The Authorized Share Capital of the Target Company is ₹ 7,00,000 comprising of 70,00,000 Equity shares of ₹ 10 each. The issued and subscribed Equity Share Capital of the Target Company is ₹ 4,74,49,500 comprising of 47,44,950 Equity shares of ₹ 10 each. The fully paid-up Equity Share Capital of the Target Company is ₹ 4,48,99,000 C.4 comprising of 44,89,900 Equity shares of ₹ 10 each fully paid-up. The difference is due to the forfeiture of shares. The equity shares of YKM are listed on BSE (SCRIP CODE: 531260). The ISIN of the Target Company is INE332F01018
- C.5 (Source: www.bseindia.com). The equity shares of the YKM are in P group/ index and are further categorized into GSM (Graded Surveillance Measures) Stage 0.
- C.6 The equity shares of YKM are Infrequently traded on BSE within the meaning of explanation provided in regulation 2(1)(j) of SEBI (SAST) Regulations, 2011.
- C.7 The financial information of YKM based on the audited financial statements for the financial years (FY) ended March 31, 2017, March 31, 2016 and March 31, 2015 and financial statement subjected to Limited Review of Statutory Auditor, for the Nine months period ended December 31, 2017 are as follows:

				₹ in Lakhs
Particulars	Nine Months Period Ended on December 31, 2017 (Limited Review)	Financial Year Ended on March 31, 2017	Financial Year Ended on March 31, 2016	Financial Year Ended on March 31, 2015
Total Revenue (including other income)	-	-	-	-
Profit After Tax	(5.09)	(4.92)	(4.16)	(2.86)
Equity Capital	474.50	474.50	474.50	474.50
Reserves and Surplus	(20.35)	(15.25)	(10.34)	(6.17)
Earnings Per Share ("EPS") in ₹	(0.11)	(0.11)	(0.09)	(0.06)
Networth / Shareholders Funds	454.15*	459.24	464.16	468.32

*As per the provisional balance sheet provided by statutory auditor

The Board of Directors of the Target Company consists of Sri. Yerabhagha Meera Reddy, Smt. Y. M. R. Prasoona, C.8 Sri. N. G. Anbumani and Sri. D. Loganath

D.Details of the Offer

- The Acquirers are making this Open Offer to acquire 11.67.374 Equity Shares of ₹ 10/- each of the Target Company D.1 representing 26% of the only fully paid-up Equity Share Capital/Voing Capital of the Target Company at a price of ₹ 13/-(Rupees Thirteen only) per Equity Share (**"Offer Price**"), aggregating to ₹ 1,51,75,862 (Rupees One Crore Fifty One Lakhs Seventy Five Thousand Eight Hundred and Sixty Two only), payable in cash, subject to the terms and conditions set continuities of the second and the letter of offer ("LOF") that will be dispatched to the Public Shareholders of the Target Company in accordance with the provisions of the SEBI (SAST) Regulations.
- All the owners of the equity shares of the Target Company registered or unregistered except the Acquirers and the Selling Shareholder are eligible to participate in the Offer in terms of Regulation 7(6) of the Regulations ("Eligible Equity D.2 Shareholders").
- D.3 The mode of payment of consideration for acquisition of the Equity Shares by the Acquirers is cash.
- The equity shares of the Target Company to be acquired, pursuant to the Offer, shall be free from all liens, charges and encumbrances and together with all rights attached thereto, including the rights to all dividends or other distributions D.4 hereinafter declared, made or paid. The equity shares that are subject to any charge, lien or encumbrance are liable to be rejected in the Offer

uming full acceptance in the Offer i.e. 11.67.374 equity shares (26.00% of 44.89.900 fully paid-upequity share capital and voting capital of the Target Company)

**Assuming full acceptance, the post offer holding of the acquirer would be 90.07% of fully paid-up equity share capital and voting capital of the company and the public shareholding would be 9.93%. Pursuant to Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements), 2015 read with Rules 19(2) and 19A of the Securities Contract (Regulation) Rules, 1957, (the "SCRP") as amended wherein a Listed entity is required to maintain at least 25% public shareholding (the "Minimum Public Shareholding"), as determined in accordance with SCRR, on a continuous basis for listing, the Acquirer hereby undertakes in terms of Regulation 7 (4) of the SEBI (SAST) Regulations that the public shareholding in the Target Company will be enhanced, in such manner and within the time period specified in the SCRR, such that the Target Company complies with the required Minimum Public Shareholding.

In PA filed with BSE Ltd, acquisition by "Acquirer 1" was mentioned as 15.74.609 equity shares instead of 15.74.809 equity shares & accordingly total shareholding of Acquirers be read as 40,44,254 equity shares as against 40,44,054 equity shares mentioned in PA.

OFFER PRICE IV.

- The equity shares of YKM Industries Limited are listed on BSE (Scrip Code: 531260)
- The trading turnover in the Equity Shares of YKM Industries Limited on BSE Ltd. based on the trading volume during the month of PA (April 01, 2017 to March 31, 2018) is as given ndar months prior to

Name of Stock Exchange	Total Number of Equity Shares traded during twelve (12) calendar month prior to PA	Total Number of Equity Shares Listed	Trading Turnover (as % of Total Equity Shares Listed)
BSE	Nil	44 89 900	NA

(Source: www.bseindia.com)

- The equity shares of YKM Industries Limited are Infrequently traded on BSE within the explanation provided in regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011. The Offer Price of ₹ 13/- (Rupees Thirteen only) per equity share has been ined as per provision of Regulation 8 of the SEBI (SAST) Regulations,2011 taking into account following parameters: the highest negotiated price per share of the target company for acquisition ₹10/- per equity share under the Agreement (SPA) attracting the obligation to make a public announcement of an open offer the volume-weighted average price paid or payable for acquisitions, whether by Not Applicable the acquirer or by any person acting in concert with him, during the fifty-two
- weeks immediately preceding the date of the public announcement the highest price paid or payable for any acquisition, whether by the acquirer or by any person acting in concert with him, during the twenty six weeks immediately preceding the date of the public announcement
- the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period, provided such shares are frequently traded
- where the shares are not frequently traded, the price determined by the acquirer and the manager to the open offer taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies Financial Information as on March 31, 2017 (Based on statutory auditor certificate) and as of nine months period ended December 31, 2017 (Based on provisional balance sheet)

Date of Expiry of Tendening Tende (Oner Closing Date)	wonday, June 10, 2010
Last Date for completion of all requirements including payment of consideration	Monday, July 02, 2018
Issue of post offer advertisement	Monday, July 09, 2018
Last date for filing of final report with SEBI	Monday, July 09, 2018

The Identified Date is only for the purpose of determining the Public Equity Shareholders as on such date to whom the letter of offer (") etter of Offer") would be mailed. It is clarified that all the Public Equity Shareholders of the Target Company (registered or ered, except the Acquirers and promoter group shareholders of the Target Company) are eligible to participate in this Offe at any time prior to the closure of this Offe

VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES (INCLUDING IN CASE OF NON RECEIPT OF LETTER OF OFFER)

- All Public Shareholders (except the acquirers and the sellers), whether holding Equity Shares in dematerialized form or Α. physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer
- A Letter of Offer specifying the detailed terms and conditions of this Offer along with the Form of Acceptance-cum-Β. Acknowledgement ("Form of Acceptance") will be mailed to all the Public Shareholders whose names appear In the register of members of the Target Company at the close of business hours on the Identified Date, i.e. May 22, 2018.
- Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. C.
- The Offer will be implemented by the Acquirers through Stock Exchange Mechanism made available by BSE Limited (BSE) D. in the form of separate window (Acquisition Window) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI as amended by SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and BSE notices no. 20170202-34 dated February 02, 2017 and notice no. 20170210-16 and 20170210-23 dated February 10, 2017.
- BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Offer
- The Acquirers have appointed Keynote Capitals Limited ("Buying Broker") as its broker for the Offer through whom the purchases and settlement of Offer shall be made during the tendering period. The contact details of the Buving Broker are as mentioned below

Keynote Capitals Limited

Address: The Ruby, 9th Floor, Senapati Bapat Marg, Dadar (W), Mumbai - 400 028

Contact Person: Mr. Alpesh Mehta; Email: alpesh@keynoteindia.net; Tel.: +91-22-30266000

- All Public Shareholders who desire to tender their Equity Shares under the Offer would have to approach their respective stock brokers ("Selling Broker"), during the normal trading hours of the secondary market during tendering period. G.
- Separate Acquisition window will be provided by the stock exchange to facilitate placing of sell orders
- The selling brokers can enter orders for investors having shares in demat and physical form.
- The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender their Equity Shares in the Open Offer using the acquisition window of the BSE. Before placing the bid, the concerned Public Shareholder/Selling Broker would be required to transfer the tendered Equity Shares to the special account of Clearing Corporation of India Limited ("Clearing Corporation"), by using the settlement number and the procedure prescribed by the Clearing Corporation
- Κ. The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific tervals by the stock exchange during tendering period
- IX. The detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer, which shall be available on SEBI's website (www.sebi.gov.in)

OTHER INFORMATION

- The Acquirers accept full responsibility for the information contained in the PA and this DPS and also for the obligations of (i) the Acquirer laid down in SEBI (SAST) Regulations and subsequent amendments made thereof
- (ii) The Acquirers have appointed Keynote Corporate Services Limited as the Manager to the Offer in terms of regulation 12 of the SEBI (SAST) Regulations, 2011.
- The Acquirers have appointed Cameo Corporate Services Limited, as Registrar to the Offer, having its address at Subramanian Building, No. 1, Club House Road, Chennai 600 002, Tel No.: 91-44 2846 0390, Fax No.: 91-44 2846 0129, E-mail: cameo@cameeindia.com, Contact Person R D RAMASAMY, Website: www.cameoindia.com, SEBI (iii) Registration No.: INR000003753.
- (iv) This PA and the DPS would also be available on SEBI's Website at (www.sebi.gov.in).

Manager to the offer

KEYNOTE

Keynote Corporate Services Limited The Ruby, 9th Floor, Senapati Bapat Marg,Dadar (West), Mumbai – 400028

Tel: +91–22– 30266000-3; Fax: +91–22– 3026 6088; E-mail: mbd@keynoteindia.net Contact Person: Ms. Pooja Sanghvi; Website: www.keynoteindia.net

SEBI Registration No.: INM 000003606; CIN: L67120MH1993PLC072407

For and on behalf of Acquire

Not Applicable

Not Applicable

₹13/- per equity share

FUI dilu Uli Delidii Ul Au	quileis					
		Sherisha Technologies Private Lim				
Sd/-	Sd/-	Sd/-	Sd/-			
Anil Jain	Dimple Jain	Ugam Devi Jain	Anil Jain			
Date: Chennai						
Place: April 17, 2018						